

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 885 of 2020

.....

3/10.09.2020 On the request of the learned counsel for the petitioner, this case is adjourned.

In the meantime, defects, pointed out by the office, should be removed.

List this case after three weeks only after removal of the defects.

(Ananda Sen, J)

Mukund/-